

are 15 minutes ahead of time and, therefore, the House will adjourn today at 6.15. Bills to be introduced.

ANCIENT MONUMENTS AND
ARCHAEOLOGICAL SITES AND
REMAINS (AMENDMENT) BILL*

(Insertion of new section 20-A)

15.46 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eight Schedule)

श्री भोगेन्द्र झा (जयनगर): मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

श्री भोगेन्द्र झा : मैं विधेयक पुरःस्थापित करता हूँ।

SHRI R. P. ULAGANAMBI (Vellore :)
Sir, I beg to move for leave to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958."

The Motion was adopted.

SHRI R. P. ULAGANAMBI : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri B.S. Bhaura...Absent.

15.47 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Article 168 and omission of article 169, etc.)

श्री भोगेन्द्र झा (जयनगर): मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

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The Motion was adopted.

श्री भोगेन्द्र झा : मैं विधेयक पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT)
BILL—Contd.

(Amendment of Seventh Schedule) by
Shri S.C. Samanta.

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Bill of Shri Samanta further to amend the Constitution of India. 2 hours were allotted for it. 1 hour and 2 minutes have already been taken and 58 minutes is the balance. Shri Bhandare is to continue his speech. He is not there. Shri Chandra Gowda...Absent. Shri S.B. Patil...Absent. Nobody is there. Shri R.R. Sharma.

SHRI A. K. GOPALAN (Palghat) :
Sir, I had written a letter to the Speaker and had sent a copy of that letter to the Prime Minister also. The Prime Minister is here at the moment. I want to know what the Government has decided about including it in the Ninth Schedule. It will be better if I know it.